

**Seizure of Narcotic Drugs**

619. SHRI KRISHAN LAL SHARMA: Will the Minister of FINANCE be pleased to state:

(a) the quantity of narcotic drugs seized in the capital during the year 1998;

(b) whether the Narcotic Drugs and Psychotropic Substances Act, 1985 is not fool-proof in dealing with the persons arrested in this connection;

(c) whether the Government propose to bring about changes in the Act to deal with children and women engaged in this illegal trade; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN): (a) Sir, the details of narcotic drugs seized during 1998 in the capital is as under:—

Drugs	Quantity in Kgs. 1998 (Prov.)
Opium	5.000
Heroin	140.000
Ganja	4985.000
Hashish	90.000

(b) and (c) No, Sir.

(d) Does not arise.

**Utilisation of Funds by Ministries**

620. SHRI RANJIB BISWAL: Will the Minister of FINANCE be pleased to state:

(a) whether several State Governments as well as various Ministries of the Union Government are not utilising the entire funds allocated to them by the Centre;

(b) if so, the position during the last three years and the reasons for not utilising the allocation; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): (a) to (c) In the Central budget, funds are allocated to Central Ministries/Departments. It is correct that some Ministries/Departments have not been able to spend the full budgeted amounts. The savings are reported to Parliament through Appropriation Accounts and Audit Reports thereon, which are examined by the PAC. Ministry-wise BE/RE in previous 3 years is available in Expenditure Budget, Volume-I (1996-97, 1997-98 and 1998-99; pages 4 to 7).

The reasons for non-utilisation vary from scheme to scheme. Improvement in the position in this regard is a continuous part of the Government's efforts.

Funds are released to the State Governments by this Ministry for their Annual Plans based on the allocation made by the Planning Commission within the overall Budget allocation. Savings, if any, by the States are reported to the State Legislatures through State's Appropriation Accounts and Audit Reports thereon, which are examined by the State PACs.

**Setting up of Export Oriented Units in Maharashtra**

621. SHRI D.S. AHIRE: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government propose to set up Export Oriented Units in Maharashtra;

(b) if so, the details thereof; and

(c) the time by which these units are likely to be set up?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE): (a) Export Oriented Units are established by private entrepreneurs under the provisions of Exim Policy. The Government of India through the concerned agencies provides facilities of customs bonding, duty exemption on imports and other relief as and when approached by the entrepreneurs.

(b) There are 514 approved export oriented units in Maharashtra, out of which 176 units are already in operation.

(c) As regards remaining units, it is for the entrepreneurs to establish the unit and take other steps for commencement of production.